

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 14489 & 14490 OF 2016
(Applications for condonation of delay in filing & re-filing SLP)
IN
PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NOS. _____ OF 2016

AKBAR ALI AND ANR. ... Petitioner(s)
VERSUS
STATE OF U.P. ... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on **26.09.2016**, when the Court was pleased to pass the following order:

"List after six weeks.

In the meantime, learned counsel for the petitioners is permitted to file additional documents. "

It is submitted that pursuant to the order quoted above Counsel for the Petitioner has on 07/11/2016 filed additional documents. Copy of the same is enclosed herewith for kind perusal of the Hon'ble Court.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 07th day of November, 2016.

ASSISTANT REGISTRAR

COPY TO:

Mr. Sushil Balwada, Advocate
430, New Lawyers Chambers,
Supreme Court of India

ASSISTANT REGISTRAR

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